

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3348
ANSWERED ON:12.12.2014
ENCROACHMENT OF DEFENCE LAND
Sawaikar Shri Advocate Narendra Keshav

Will the Minister of DEFENCE be pleased to state:

- (a) whether the defence land is illegally being used for golf, parks and clubs etc., in the country, if so, the details thereof, State / UT-wise and the action taken by the Government in this regard;
- (b) whether the Government proposes to establish a single unified authority to manage the defence land in the country and if so, the details thereof;
- (c) the time by which such authority is likely to be established; and
- (d) the other steps taken by the Government including digitization of defence land records to check illegal encroachment of defence land?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) Four Golf courses are running on leased defence land as per law on leasing of defence land. Key Location Plan (KLP) authorises open spaces and playfields in military station / cantonment. These open spaces and playfields help in maintaining the ecological balance of the area as well as in training of troops. Many sporting activities including golf are undertaken on these open spaces. Defence land is also used for parks, clubs and institutes for recreational purposes primarily for the defence personnel and residents of cantonments areas. Details of these are however not maintained centrally.

(b) & (c): There is no proposal to establish a single unified authority. Under the existing arrangements, the day-to-day administration of defence land including prevention and removal of encroachments is done by the user agencies viz Army, Air Force, Navy, DRDO, Ordnance Factories, DGDE etc. to whose management the land has been entrusted. The records of all defence land are however, maintained by the DGDE.

(d) The Government has under taken the following steps to check encroachment:-

(i) Digitization of land records and Survey, Demarcation and Verification of Defence lands.

(ii) Detailed instruction emphasizing the need for ensuring vigilance, detection and prevention of new encroachments have been issued by the Ministry. For removal of encroachments on defence land action is taken under the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971 as well as under the Cantonments Act, 2006.